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LAW DEPARTMENT

CORRIGENDUM

The 11th February, 2011

No.1804—VJ-13/10 (Pt.)/L.—In Law Department Notification NO.1031/L., Dtd.19-01-2011 published as S.R.O. No.39/2011 in the Extraordinary Issue of *Orissa Gazette* No.170—Dtd.20-01-2011,—

- (1) In rule 4 for the words, bracket and figure “sub-rule (10)” the words, bracket, and figure “sub-rule (1)” shall be substituted.
- (2) In rule 6 for the words, bracket and figure “for sub-rule (20)” the words, bracket and figure “for sub-rule (2)” shall be substituted.
- (3) In Note (A) of clause (c) of rule 7 for the word and figure “sub-rule 3” the word, bracket and figure “sub-rule (3)” shall be substituted.
- (4) In Explanation (C) of clause (c) of rule 7 for the letters “SEBC”, the word “other” shall be substituted.
- (5) In Para. 4 (1) of clause (e) of rule 7 for the word “Grade-II”, the word “Grade-III” shall be substituted.
- (6) In Note (e) of Para. 4 (1) of clause (e) of rule 7 for the word and figure “sub-rule 3” the word, bracket and figure “sub-rule (3)” shall be substituted.
- (7) In Note (f) of Para. 4 (1) of clause (e) of rule 7—
 - (i) for the words “English is qualifying in nature” the words “English is qualifying in nature” shall be substituted, and
 - (ii) for the words and figures “sub-rules 4 and 5” the words, bracket and figures “sub-rule (4) and (5)” shall be substituted.

G. C. PANIGRAHI

Additional Secretary to Government